## Coast Guard Station and Naval Station in Hazira

†2362. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of DEFENCE be pleased to state:

- (a) whether his Ministry is aware that Hazira in Gujarat is a very large industrial area in the country where important public sector and private sector units contribute significantly in the economic development of the country;
- (b) whether officials of his Ministry have conducted any survey to deal with possible terrorist threat to these units;
  - (c) if so, the details thereof; and
- (d) whether his Ministry is considering to establish a Coast Guard Station and Naval Station in Hazira as the marine police presently posted there has its own limits?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Government is aware of the Industrial development in Hazira. The protection measures, including dealing with terrorist threats, is primarily the responsibility of the State Government of Gujarat. However, the Ministry of Defence has initiated several measures to strengthen the security system for the entire coastal belt of the country including that of Hazira. Indian Navy and Indian Coast Guard have conducted security operations and exercises off the Gujarat coast as also awareness campaigns in fishing villages in Gujarat regularly. Further joint operational exercises are taking place on regular basis among the Navy, the Coast Guard, the Coastal State Police, Customs and others in order to check the effectiveness of the integrated approach adopted for the coastal security.

Naval or Coast Guard stations at a particular place are set up after taking into account the threat perception, vulnerability analysis and presence of other stations in the vicinity. There is already a coastal police station at Hazira.

## Scam in examination for clerks in Western Naval Command

†2363. SHRI SANJAY RAUT: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government is aware of the scam in the recruitment examination of clerks in Navy's Western command;
  - (b) the number of civil officers other than Army officers involved;
  - (c) the action taken against the officials involved in this scam; and
- (d) whether Government has cancelled this examination and ordered to conduct the examination *de-novo?*

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) The LDC recruitment examination of Navy at Mumbai has been cancelled due to leakage of question papers. In this

<sup>†</sup>Original notice of the question was received in Hindi.

connection, two civilian naval officers and two private persons have been arrested. Though no Army officer has been found involved, one service officer of Navy has been also arrested. CBI has filed an FIR and presently, the arrested persons are in the judicial custody. The Government has cancelled this examination which will be re-conducted in January, 2011.

## Health insurance facility for employees of organised sector

†2364. SHRI SATYAVRAT CHATURVEDI: SHRI MOTILAL VORA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that all the employees of organized sector are not getting health insurance facility at present;
- (b) if so, whether Government would give suggestions to/impress upon to insist on all employers of organized sector to provide benefit of health insurance to their employees; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The Employees' State Insurance Act, 1948 provides cash benefits as well as health insurance to employees of factories employing 10 or more persons and certain specified establishments employing 20 or more persons located in areas where the ESI scheme is in force. Employees of factories and establishments covered under the scheme drawing monthly wages upto Rs. 15,000/- are covered under the Scheme. As on 31.03.2010, the scheme is in force in 787 industrial centres in the country covering 1.43 crore insured persons. The total number of beneficiaries including the family members of insured persons who are entitled to medical care under the Scheme is 5.55 crore.

(b) and (c) Does not arise since all workers employed by the establishments and factories covered as per provisions explained above have to be mandatorily provided the benefit of health insurance by their employers.

## Pending deals to procure weapons

2365. SHRI AVTAR SINGH KARIMPURI: Will the Minister of DEFENCE be pleased to state:

- (a) the details of deals to procure weapons and other equipments pending during the last five years;
- (b) whether any mechanism has been adopted by Government to speed up deals and procure weapons and equipments at an early date;

<sup>†</sup>Original notice of the question was received in Hindi.